



2026:AHC:24979

**HIGH COURT OF JUDICATURE AT
ALLAHABAD**

WRIT - C No. - 4403 of 2026

Anis Ahmad

.....Petitioner(s)

Versus

State Of U.P. And 8 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Aashirwad Mishra, Sanjay Kumar Mishra
Counsel for Respondent(s)	:	Bhupendra Kumar Tripathi, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The petitioner has preferred present writ petition inter-alia with the following prayer :-

"I. Issue a writ, order or direction in the nature of mandamus directing to the respondent authorities (revenue) to make an attempt to vacate the land of Arazi No.75 measuring Area 0.1340 hectare (which is recorded in revenue record as Abadi Land) situated at Village Baheri, Pargana & Police Station Khanpur, Tehsil Saidpur, District Ghazipur from the unauthorized possession and encroachment made by the private persons i.e. respondent no.5 to 9 (converted the same into "Gharauni") in accordance with law in the interest of justice."

II. Issue a writ, order or direction in the nature of mandamus directing the respondent no.2 to decide the application of the petitioner and other villagers dated 01.09.2025 within stipulated period as fixed by this Hon'ble Court."

2. From perusal of the record, it is clear that the petitioner wants relief against the private individuals namely respondents no.5 to 9 which cannot be granted under writ jurisdiction. Law in this connection is well settled that mandamus cannot be issued against the private individuals and the appropriate remedy lies under the common law.

3. In this view of the matter, the present petition is dismissed with the liberty to avail the common law remedy, if so advised.

February 4, 2026

Pramod Tripathi

(Prakash Padia,J.)